

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. Nos. 96 & 74 of 2013 in
DFR 112 of 2013**

Dated : 12th March, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Tata Power Delhi Distribution Ltd. ... Appellant(s)

Versus

NTPC Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Gopal Jain
Mr. Alok Shankar

ORDER

**I.A. No. 96 of 2013
(Appl. for waiver of court fee)**

As directed by this Tribunal, an Application has been filed under Section 55 (3) of the Act seeking for the waiver of the court fee. It is noticed that the affidavit has not been filed. The learned counsel for the Appellant/Applicant submits that he will be filing the affidavit by tomorrow.

Since the impugned Order is a common Order filed by NTPC in respect of 30 Projects and in view of the reasons mentioned in the Application for waiver of court fee, this Application is allowed.

The Registry is directed to receive the affidavit to be filed by the learned counsel for the Appellant/Applicant tomorrow and list the I.A. No. 74 of 2013 (Appl. for Condonation of delay) on **21.03.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pg